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City Of Panaji Corporation (Amendment) Act, 2012 13 of 2012

[31 August 2012]

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PREAMBLE

AN

ACT

further to amend the City of Panaji Corporation Act, 2002 (Goa Act 1 of 2003).

Be it enacted by the Legislative Assembly of Goa in the Sixty-third Year of the Republic of India, as follows:--

1. Short title and commencement :-

- (1) This Act may be called the City of Panaji Corporation (Amendment) Act, 2012.
- (2) It shall come into force at once.

2. Insertion of new section 22A:-

After section 22 of the City of Panaji Corporation Act, 2002 (Goa Act 1 of 2003), the following section shall be inserted, namely:-"22A. Honoraria or allowances to Mayor, Dy. Mayor and Councillors of the Corporation.--

The Mayor, Dy. Mayor and Councillors of the Corporation may be paid such honoraria or other allowances by the Corporation, as may be prescribed by rules made by the Government."